

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 159 OF 2017 IN
DFR NO. 477 OF 2017**

Dated: 17th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Mangalore Minerals Pvt. Ltd. ...Applicant(s)
Versus
Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)**

Counsel for the Applicant(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava

Counsel for the Respondent(s) : Mr. Sumit Kishore for R.1
Mr. Chandrashekhar for R.2 to 4

ORDER

**IA NO. 159 OF 2017
(*Appl. for condonation of delay*)**

Issue notice. Mr. Chandrashekhar takes notice on behalf of Respondent Nos. 2 to 4. Notice be issued to the other Respondents returnable on 07.04.2017. Dasti, in addition, is permitted.

List the matter on **07.04.2017.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vg

(Justice Ranjana P. Desai)
Chairperson